

[Shrimati Sharda Mukerjee]

tion as to why Shri S. N. Mishra's comments on the Supreme Court's judgment on the Bank Nationalisation Act were not accepted by AIR for broadcast. The second was in regard to the situation in Laos. No reply has come on these.

MR. SPEAKER : I do not know what has gone wrong, either with me or with members.

SHRIMATI SHARDA MUKERJEE : This is gross discrimination.

MR. SPEAKER : If any member wants to discuss any matter about a motion or Discussion, he could see me in my chamber. If the lady member had seen me in my chamber, I would have told her that it is coming up tomorrow. I have already taken a decision. There was no use raising this point here...

SHRIMATI SHARDA MUKERJEE : Because no reply had come.

MR. SPEAKER : ...and that too on a point of order.

Is Shri Basu's point of order also on the same lines ?

SHRI JYOTIRMOY BASU : Previously, whenever we Tabled a call attention notice, we used to be intimated as to whether it had been admitted or rejected by the Speaker. This was under your instructions. That is not being done now. May we request you to revive that practice.

We had given a notice on the Shive Sena's activities in Bombay which is posing a serious problem to the whole country. I do not know whether you have accepted or rejected it. We must know what is happening to it.

MR. SPEAKER : I will look into it.

श्री श्रेयस चन्द बर्मा : अध्यक्ष महोदय, मेरा सवाल का जवाब नहीं आया। मैंने पूछा था कि क्या 1.2-68 से रिवाइज्ड घेड लागू करने और वह पंजाब के होंगे या नहीं।

MR. SPEAKER : No please. You have already taken enough time, and you are exploiting your privilege. Please do not do it.

12.16 hrs.

PAPERS LAID ON THE TABLE

Economic Survey 1969-70

THE MINISTER OF SUPPLY AND THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. K. KHANDILKAR) : On behalf of the Prime Minister, I beg to lay on the Table a copy of the 'Economic Survey, 1969-70.' [Placed in Library. See No. LT.-2551/70]

Papers under Companies Act, 1956, etc.

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI BHANU PRAKASH SINGH) : On behalf of Shri Fakhruddin Ali Ahmed, I beg to lay on the Table :

- (1) A copy of the Compay Law Board (Procedure)Amendment Rules, 1970 (Hindi and English versions) published in Notification No. G. S. R. 23 in Gazette of India dated the 3rd January, 1970, under sub-section (3) of section 642 of the Companies Act, 1956. [Placed in Library. See No. LT-2555/70].
- (2) A copy of Notification No. G. S. R. 2763 (Hindi and English version) published in Gazette of India dated the 26th December, 1969, under sub-section (3) of section 637 of the Companies Act, 1954. [Placed in Library. See No. LT.-2556/70].
- (3) A copy of Government Resolution No. 16 (23)-63-Salt (Hindi and English versions) published in Gazette of India dated the 10th January, 1970, clarifying certain decisions on Salt Committee's recommendations notified in Government Resolution No. 18(4)/59-Salt dated the 3rd May, 1961. [Placed in Library. See No. LT.-2557/70].
- (4) A statement showing reasons for delay in laying on the Table the Annual Report of the National